[PART II—SEC. 3(i)]

MINISTRY OF CORPORATE AFFAIRS`

NOTIFICATION

New Delhi, the 2nd June, 2023

G.S.R. 411(E).—In exercise of the powers conferred by sub-section (1) and (2) of section 79 of the Limited Liability Partnership Act, 2008 (6 of 2009), the Central Government hereby makes the following rules further to amend the Limited Liability Partnership Rules, 2009, namely: -

- **1**. **Short title and commencement** (1) These rules may be called the Limited Liability Partnership (Amendment) Rules, 2023.
- (2) They shall come into force on the date of its publication in the Official Gazette.
- **2.** In the Limited Liability Partnership Rules, 2009, for LLP Form No. 3, the following Form shall be substituted, namely: -

,	
	Form language
LLP Form No. 3	English Hindi
Information with regard to Limited Liability Partnership Agreement and changes, if any, made therein [Pursuant to rule 21(1) of the Limited Liability Partnership Rules, 2009] Refer instruction kit for filing the form All fields marked in * are mandatory	
1 *Form filed for	
	to changes in LLP Agreement
2 *Limited Liability Partnership identification number (LLPIN)	
(a) *Name of the Limited Liability Partnership(LLP)	
(b) *Address of the registered office of the LLP	
(c) *Jurisdiction of Police Station	
(d) *e-mail ID	
Information with regard to initial LLP Agreement	
3 (a) Place at which the initial Agreement was made	
State	V
District	V
(b) Date of Agreement (DD/MM/YYYY)	
(c) Date of Ratification, in case initial Agreement was made prior to incorporation (DD/MM/YYYY)	
4 Rusiness activities to be carried on by LLP on incorporation	

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5 Obligation to contribute							_				
(i) Total Number of partners as on the date of filing the Form (ii) Details of each partner to contribute money or property or other benefit or to perform services and their profit sharing ratio							fit				
	DPIN/Income tax PAN/Passport number of the partner/ nominee	Details of DIN/ Income tax PAN/Passp ort number	Name of Individual Partner/ Nominee of Body Corporate	Type of Body Corporate	LLPIN/ CIN/ FCRN/ FLLPIN/ Other Identification Number	Details of LLPIN/ CIN/ FCRN/ FLLPIN/ Other Identification Number	Name of Body Corporate	Designation (Partner/ Designated Partner)	Form of contribution	Monetary value of contribution	% of Profit sharing
			(iii) Total N	Monetary valu	ie of partners' co	ntribution in the	LLP (in figur	es) (INR)		0	
	6 Mutual Rig 7 Restriction 8 Manageme	ıs, if any, oı	n the partne	ers' authori	ty						
	(a) Acts, n	natters or th	nings, if any	, which ca		y with the con	nsent of all	the			
partners/consent of requisite number or percentage of partners (b) Procedure for calling, holding and conducting meetings, (where the decisions are to be made at meetings of partners)											
9 Details of indemnity clause, if any.											
10 Details of agreement relating to:											
	(a) Admis	sion of a ne	w partner								
	(b) Retirer	ment of a pa	artner								
© essation of a partner											
	(d) Expuls	ion of a par	rtner								
	(e) Resign	ation of a p	artner								
	11 Clause re	lating to res	solution of	disputes							
	(a) Between	en the partn	ners								
	(b) Between	en the partr	ner and the	LLP							
	12 Informati	on relating	to duration	of LLP, if	any						
	13 Informati	on relating	to voluntar	y winding	up						
	14 Informati	on of clause	es in the ag	reement:							
	(a) relating	g to rule 16	(2)								
	(b) relatin	g to rule 17	(1)								

(c) relating to rule 20 (1)

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(d)	relating to rule 24(18) (a)						
	ny other information or clause relating to the LLP Agreement not covered above						
	optional)						
Infor	rmation with regard to changes (addition, omission or alteration) in the LLP Agreem	ent					
16 Da	ate of modification of the agreement (DD/MM/YYYY)						
(a)	(a) Number of amendments/changes made in LLP agreement till date						
	SRN of Form 4 or Form 5 of last one year from the date of filing this form through which ge/amendment in the LLP agreement has been filed with the Registrar	n notice of					
	Sr. No. SRN						
	Add row Delete row						
	Thether change in agreement is on account of Change in business activities						
	☐ Change in partner(s)						
	☐ Change in partner's contribution and % of profit sharing						
	Change due to other reasons						
Speci	fy the other change to LLP agreements						
	Mutual Rights and Duties of Partners						
	Restrictions, if any, on the partners' authority						
	Acts, matters or things, if any, which can be done only with the consent of all the partner number or percentage of partners	rs/consent of requisite					
	Procedure for calling, holding and conducting meetings, (where the decisions are to be r partners)	nade at meetings of					
	Details of indemnity clause, if any						
	Details of agreement relating to - Admission of a new partner						
	Details of agreement relating to - Retirement of a partner						
	Details of agreement relating to - Cessation of a partner						
	Details of agreement relating to - Expulsion of a partner						
	Details of agreement relating to - Resignation of a partner						
	Clause relating to resolution of disputes - Between the partners						

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(b) (i) Total number of existing designated partners and partners prior to change	
(ii) Total number of designated partners and partners appointed	
(iii) Total number of designated partners and partners removed	
(iv) Total number of designated partners and partners after the change	
(c) Total monetary value of contribution, after changes (in figures) (INR)	
(i) Existing	
(ii) Addition	
(iii) Reduction	
(iv) Total (i+ii-iii)	
(v) Total (in words)	
20 Change due to other reasons	
(a) Mutual Rights and Duties of Partners	
(b) Restrictions, if any, on the partners' authority	
(c) Acts, matters or things, if any, which can be done only with the consent of all the partners/consent of requisite number or percentage of partners	
(d) Procedure for calling, holding and conducting meetings, (where the decisions are to be made at meetings of partners)	
(e) Details of indemnity clause, if any	
(f) Details of agreement relating to - Admission of a new partner	
(g) Details of agreement relating to - Retirement of a partner	
(h) Details of agreement relating to - Cessation of a partner	
(i) Details of agreement relating to - Expulsion of a partner	
(j) Details of agreement relating to - Resignation of a partner	
(k) Clause relating to resolution of disputes - Between the partners	
(l) Clause relating to resolution of disputes - Between the partner and the LLP	
(m) Information relating to duration of LLP, if any	
(n) Information relating to voluntary winding up	
(o) Information of clauses in the agreement relating to rule 16 (2)	
(p) Information of clauses in the agreement relating to rule 17 (1)	
(q) Information of clauses in the agreement relating to rule 20 (1)	
(r) Information of clauses in the agreement relating to rule 24(18) (a)	

Submit

Save

MANOJ PANDEY, Jt. Secy.

For Office use only:	
eForm Service request number (SRN)	
eForm filing date (DD/MM/YYYY)	
Digital signature of the authorizing officer	
This e-form is hereby registered	DSC BOX
Date of signing (DD/MM/YYYY)	,,
	[F. No. 01/03/2021-CL-V (Pt. IV)]

Note.- The principal rules, were published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (i), *vide* number G.S.R. 229 (E), dated the 1st April, 2009 and last amended, *vide* number G.S.R. 173 (E), dated the 4th March, 2022.